

*ITEM NO.1 COURT NO.11 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 417/2015 In SLP(C) No. 4281/2013 No(s).
O.P. DALMIA AND ANR. Petitioner(s)

VERSUS

MANOJ KUMAR DALMIA Contemnor/Respondent(s)
(With office report)

Date: 01/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mrs. Priya Puri, Adv.

For Respondent(s)

Mr. Satbir P. Mani, Adv.

Mr. Somvir Deswal, Adv.

Mr. R. C. Gubrele, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The Contempt Petition is dismissed as infructuous in terms of
the signed order.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

COURT MASTER

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

CONMT.PET.(C) No. 417/2015 in SLP(C) No. 4281/2013

O.P. DALMIA AND ANR. Petitioner(s)

VERSUS

MANOJ KUMAR DALMIA Contemnor/Respondent(s)

O R D E R

Learned counsel appearing for the Contemnor/Respondent states
that possession of the suit premises has already been handed over
by his client to the petitioners.

Learned counsel appearing for the petitioners also confirms
that the possession of the suit premises has already been taken
over by her clients from the respondent.

Since possession of the suit premises has already been taken
over by the petitioners - parents from the respondent's son, in
our opinion, nothing further survives in the Contempt Petition for
consideration.

The Contempt Petition is dismissed as infructuous.

.....J

(PINAKI CHANDRA GHOSE)

.....J

(AMITAVA ROY)

NEW DELHI,

1ST FEBRUARY, 2016.